NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 30/Chd/Pb/2017

In the matter of:

F.M. Hammerle Textiles Ltd.

... Applicant/Corporate-Debtor

Present:

Mr. Harsh Garg, Advocate for the Financial Creditor.

The matter has been put up on receipt of the progress report

from the Resolution Professional. Mr. Harsh Garg, Advocate

representing the Financial Creditor State Bank of India submits that

B.D.O. is an entity and Mr. Rajeev Goel, Resolution Professional is a

member of that Agency. It is further submitted that fee of the Resolution

Professional has been approved by the Financial Creditor when he was

proposed as the Resolution Professional to replace the Interim

Resolution Professional. Therefore, the matter with regard to the note

put up by the office stands disposed of.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

November 16, 2017